

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH

Jaipur, this the 24<sup>th</sup> day of August, 2011

**ORIGINAL APPLICATION NO. 363/2011**

**CORAM**

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER

Nihal Chand Jaiman son of Shri Devi Lal ji Jaiman, aged about 54 years, resident of Plot No. 14, Patel Colony, Laxmi Path, Ajmer Road, Jaipur. At present working as Group 'D' employee, Jaipur GPO, Jaipur.

.....Applicant

(By Advocate: Mr. Surendra Singh)

VERSUS

1. Union of India through its Secretary, Ministry of Communication, Department of Post, Sanchar Bhawan, New Delhi.
2. The Chief Post Master General, Rajathan Circle, Sardar Patel Marg, Jaipur.
3. Senior Superintendent of Post Offices, Jaipur Division, Jaipur.
4. Senior Post Master, Jaipur General Post Office (GPO), Jaipur.
5. Dy. Post Master, General Post Office, Jaipur.

.....Respondents

(By Advocates: -----)

**ORDER (ORAL)**

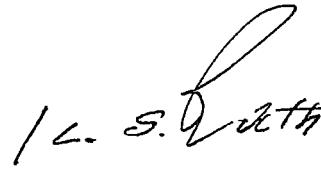
The only grievance of the applicant is that the respondents are taking work from him beyond 40 hours per week. Therefore, after serving demand of notice for justice through his counsel dated 01.08.2010, he preferred this OA praying for writ, order or direction, directing the respondents not to take work from him beyond 40 hours per week inclusive half an hour lunch per day and he be posted as Group 'D' employee where he is required to work 40 hours per week.

2. Be that as it may, without entering into merit of the case, since the notice of demand for justice 01.08.2010 (Annexure A/1) has been



served upon the respondents and the same is pending for consideration, I deem it proper to direct the respondents to decide the same expeditiously and in any case not later than a period of three months from the date of receipt of the copy of this order and communicate the decision so taken to the applicant. It is expected from the respondents to consider the case of the applicant in view of recommendation No. 22 under Captioned Hours of Working made by the 4<sup>th</sup> Pay Commission and in view of the submission made by him in the Notice of Demand for justice. If any adverse order is passed against the applicant, he is at liberty to file substantive OA.

3. With these observations, the OA is disposed of with no order as to costs.



(JUSTICE K.S. RATHORE)  
MEMBER (J)

AHQ